

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
दिल्ली-110002

State vs. Anil Jain
FIR No.303/2020
PS Krishna Nagar

22.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant is present through VC.

The present application for release of currency notes of Rs. 1,00,000/- has been filed by the applicant.

Present application is perused. Reply of the IO is also perused.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL.**

M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

1. Release of cash amount involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the currency notes and indemnity bond.
2. The photographs of the currency notes should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the currency notes should not be insisted upon during the trial. The panchnama and photographs should be sufficient for the purpose of evidence.

In these circumstances the aforesaid currency notes of Rs. 1,00,000/- be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. The currency notes in question are no more required for the purpose of investigation.
2. IO shall prepare detailed panchnama mentioning the number of currency notes.
3. IO shall take the colour photographs of the currency notes.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. The applicant is also directed to furnish an indemnity bond of Rs. 1,00,000/- to the IO for the purpose of indemnifying the rightful claimant in the event that during the trial the owner of the currency notes is found to be someone else.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकसडूना कोर्ट, दिल्ली-32
Karkasuduna Courts, Delhi-32

FIR NO. 241/20
PS PIA
U/s 379 IPC

22.09.2020.

Present:- Ld. APP for the State is present through VC.

Applicant Vinod Kumar and registered owner Sh. Phool Singh are present through VC.

They have been directed to furnish the copy of their I-Cards to the office. Further, on query, registered owner Sh. Phool Kumar submitted that he had sold the vehicle in question to applicant Vinod Kumar about three years ago. Applicant Vinod Kumar submitted that he had purchased the vehicle in question from the registered owner but he has misplaced the documents executed regarding the purchase.

The present application for release of vehicle (Auto) bearing No. **UP16T-2809** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jagsoran wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013** and **CRL. M.A. No. 16055/2013** decided on **10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
ककरदहणा कोर्ट, दिल्ली-32
Karkardahana Courts, Delhi-32

State vs. Majjamil
FIR No. 395/2020
U/s 380/411/454/419/34 IPC
PS Shakarpur

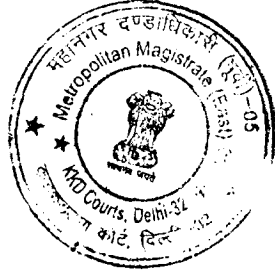
22.09.2020.

Present:- Ld. APP for the State is present through VC.

Sh. Sameer Sinha, proxy counsel for the applicant/accused
present through VC.

He submitted that the main counsel is not available today.

At request, relist on 28.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकवडमा कोर्ट, दिल्ली-32
Kadkavdama Courts, Delhi-32

State vs. Azad
FIR No. 245/2019
U/s 382/411/34 IPC
PS Shakarpur

22.09.2020.

The present bail application has been forwarded by the jail superintendent jail, Tihar Jail.


Present:- Ld. APP for the State is present through VC.

Md. Imran, Remand Advocate for the accused is present through VC.

Bail application perused. Reply of IO perused. As per reply of the IO, the present accused has not been arrested in the present FIR. Hence, application is disposed off as infructuous. Copy of this order be sent to the jail superintendent concerned.

Copy of this order be sent to the jail superintendent concerned. and the same be uploaded to the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Ikrar
FIR No.256/20
U/s 379/411 IPC
PS PIA

22.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ikrar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 18.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and no case is pending against him. He has deep roots in the society. Ld. Counsel for the accused also submitted that the true facts of the case are that a minor dispute took place between the complainant and the accused on the day of the incident regarding seating in the bus and thereafter the complainant falsely implicated the accused in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the complainant has apprehended the accused on the spot along with the stolen property. Ld. APP also submitted that the accused if released can commit the similar offence in the future.

Heard both the parties.

In the present case, the accused is in J/C since 18.09.2020. Case property in the present case has already been recovered. There is no co-accused who has to be apprehended. Investigation has been completed. As per reply of IO, accused has no previous involvement in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Braj Shekhar Pandey vs. Smt. Indu Sharma & Anr.
CC No. 1416/20

22.09.2020.

File taken up on application for granting permission to withdraw the complaint case on behalf of the complainant and for releasing all the original documents.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Relist for consideration on 23.09.2020.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Ravi
FIR No.193/2008
U/s 411/34 IPC
PS Krishna Nagar

22.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

Sh. S.K. Tiwari, Id. Counsel for the applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 23.09.2020.

Put up with file on NDOH.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Praveen
FIR No.33099/2019
U/s 379/411/34 IPC
PS Krishna Nagar

22.09.2020.

Fresh application for release of mobile phone and driving licence, on superdari, on behalf of the applicant, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 24.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Devender Kumar Shukla
FIR No.240/20
U/s 341/186/353/332/342/34 IPC
PS PIA

22.09.2020.

Fresh application for surrender cum bail on behalf of the applicant/accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 23.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi.

State vs. Not Known
FIR No.266/20
U/s 279/337 IPC
PS Shakarpur

22.09.2020.

Fresh application for release of vehicle no. DL88CQ2987 (TVS Entor 125) on superdari, on behalf of the applicant/accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 24.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-11
Karkardooma Courts, Delhi-11

State vs. Rohit
FIR No.0440/2020
U/s 25/54/59 Arms Act
PS Krishna Nagar

22.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the
accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 25.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi.

State vs. Naveen
FIR No.398/2020
U/s 379/411 IPC
PS Shakarpur

22.09.2020.

Fresh application for release of mobile phone on superdari, on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 25.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Kardooma Courts, Delhi-32

22.09.2020.

State vs. Jitender
FIR No.378/20
U/s 279/304-A IPC
PS Krishna Nagar

Fresh application for release for vehicle NO. DL5SBA-0831 on superdari on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 25.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Kadkaduma Courts, Delhi.

State vs. Aakash
FIR No.253/20
U/s 384/411/34 IPC
PS PIA

22.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through email.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 23.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
वज्रानन्दकृष्ण कोर्ट, दिल्ली-110032
Karkar-Nagma Courts, Delhi-02

FIR NO.0314/20
PS Krishna Nagar
State vs.Arun
U/s 379/411/34 IPC

22.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

None for applicant/ accused is present through VC.

Status report from Jail superintendent not received.

Reply be called from Jail superintendent concerned for

23.09.2020.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020.

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-110002
Karkardoma Courts, Delhi-110002

State vs. Punit Verma
FIR NO.0039/20
PS Shakarpur
U/s 279/337 IPC

22.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

Ld. Counsel for applicant is present through VC.

Application perused. Status report received. Copy of the status report be supplied to the Id. Counsel for the applicant. Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कानून भवन, दिल्ली-20
Karkardwala Courts, Delhi-20

FIR NO.436/20
PS Krishna Nagar
State vs.Sohan Pal & Ors.
U/s 380/457/411/34 IPC

22.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

The present application is perused. The reply of the IO is also perused. The reply of the IO reflects that the vehicle in question has not been seized in the present case. Hence the present application is dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
काउन्सिलर कोर्ट, दिल्ली-32
Karnal Courts, Delhi-32

FIR NO.436/20
PS Krishna Nagar
State vs.Sohan Pal & Ors.
U/s 380/457/411/34 IPC

22.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

The present application is perused. The reply of the IO is also perused. The reply of the IO reflects that the vehicle in question has not been seized in the present case. Hence the present application is dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडसूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

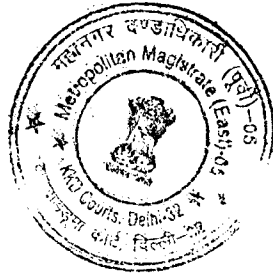
FIR NO.316/18
PS Krishna Nagar
State vs. Ajay Kumar
U/s 279/ 338 IPC

22.09.2020.

Present:- Ld. APP for the State is present through VC.

Ms. Pooja Goel, Id.counsel for the applicant is present through VC.

Let the present application be put up with file on 01.10.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/22.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कानूनमंत्रालय, दिल्ली-110002
K D Courts, Delhi-32

FIR NO.238/20
PS PIA
State vs.Love Kumar Kaushik
U/s 279/337 IPC

22.09.2020.

Present : Ld. APP for the State is available for hearing through VC.

Ld. Counsel for the applicant is present through VC.

The present application for release of vehicle bearing No. **DL-8SCE-7291** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Vinod Kumar. Same is perused .

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013** and **CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. The mechanical inspection of the vehicle in question has been conducted and it is no more required for investigation.
2. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
3. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
4. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
5. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)
MM-05 (East)/K D Court
Delhi/22.09.2020